

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 4th April, 2018

SRO 160 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Umar Shafi Pandit, KAS, Sub Divisional Magistrate, Noorabad to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Damhal Hanjipora of District Kulgam.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/20/2017

Dated: - 04 -04- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Kulgam.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. OSD with Hon'ble Minister for Revenue.
9. Special Assistant to Hon'ble Minister (MOS) Revenue.
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website.Revenue Department.
12. Notification / Stock file.

Afaq Ahmad
04-04-18

(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department